

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 1620

TO BE ANSWERED ON MARCH 06, 2018

AUDIT/ REVIEW OF DELHI AIRPORT METRO RAIL

No.1620 SHRI RADHESHYAM BISWAS:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government Agencies has conducted any audit/review of the financial and other performances of the Delhi Airport Metro Rail and its operators;
- (b) if so, the details and the outcome thereof;
- (c) whether any discrepancies has been noticed in the financial and other performances of the said Airport Metro operators; and
- (d) if so, the details thereof and the action taken against the persons/operators for the said discrepancies and to enforce accountability?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a)&(b): The Delhi Airport Metro Express Line was built on Public Private Partnership (PPP) mode. The concessionaire / operator of this line was M/s. Delhi Airport Metro Express Pvt. Ltd. (DAMEPL).

The audit/review of the financial and other performances of this line and M/s. DAMEPL has not been conducted by any government agencies.

(c) to (d): M/s. DAMEPL informed Delhi Metro Rail Corporation Ltd. (DMRC) on 27.06.2013 that they will not be responsible for operation of the line after the close of business hours of 30.06.2013. DMRC challenged this act of M/s. DAMEPL with the Arbitral Tribunal, which, pronounced its award on 11.05.2017 against DMRC. DMRC has filed an appeal under Section 34 of the Arbitration and Conciliation Act, 1996 in the Hon'ble High Court of Delhi requesting to set aside the arbitration award. At present, the matter is sub-judice.

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